

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.09.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Mr. Naveen Kumar Jain, RP

For the Respondent: None

ORDER

Status report has been filed by the IRP. Copy of the minutes has already been placed on record of the first COC meeting. It is submitted that the IRP in this case had been proposed as the RP. Let the application be filed by COC in terms of Section 22(3) of the Code. To come up on 4th October, 2018. Till further confirmation, the proposed RP shall continue functioning as the RP.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)